IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT-III

CP-323/ND/2017

In the matter of:

AGS Teleservices (P) Ltd

....PETITIONER

SECTION:

Under Section 252 (3)

Order delivered on 16.1.2018

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner /applicant

For the Respondent/Corporate Debtor:

For the Intervener

: Ms. Lakshmi Gurung, Standing Counsel for Income tax Deptt

ORDER

Learned authorized representative for the petitioner is present and seeks time to comply with the Order dated 11.1.2018. Ld. Company Prosecutor as well as Ld. Standing Counsel for the Income tax Department are also present.

Taking into consideration the representation of the authorized representative for the petitioner, 10 days time is granted for complying with the directions of this Tribunal dated 11.1.2018 to file any documents which is seeks to rely on for the purpose of this Petition shall also be served Lwhich upon ROC.

Post the matter on 31.1.2018.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 16.1.2018